

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVT. OF INDIA**

Telephone No.24608711
Fax No.24651505

Upbhokta Nyay Bhawan
'F' Block, GPO Complex, INA
New Delhi – 110023

No.A-2/Listing/NCDRC/2020

26th February, 2021

NOTICE

1. It is notified for information of all the concerned that the cases listed before the National Commission from 1st March, 2021 to 12th March, 2021, for **conventional hearing (physical court hearing)** shall remain deferred for the new dates as hereunder:

Present Date of Hearing	New Date of Hearing
01.03.2021	13.05.2021
02.03.2021	17.05.2021
03.03.2021	18.05.2021
04.03.2021	19.05.2021
05.03.2021	20.05.2021
08.03.2021	21.05.2021
09.03.2021	24.05.2021
10.03.2021	25.05.2021
11.03.2021	27.05.2021
12.03.2021	28.05.2021

However, the cases, in which dates have been given from 01.03.2021 to 12.03.2021, by virtue of orders passed by the Benches from 15.06.2020 to 26.02.2021 (during the prevalence of COVID-19), or by the Registry with the leave of the Hon'ble President, will be listed on the dates fixed, either for physical hearing or virtual hearing or hybrid hearing, as the case may be.

2. It is further notified that in addition to Bench No.1 and Bench No.6, Benches Nos.3, 4 and 5 shall also commence Physical Court Hearings of the cases from 15th March, 2021 on a daily basis (Bench No.2 is non-functional).

S/A
26-02-2021

3. The listing of cases before the Benches from 15th March, 2021 shall be as hereunder:

(i) The matters which have been adjourned to the dates from 15th March, 2021 to 31st March, 2021 (by virtue of orders passed by the Benches upon hearing the matters through physical hearing/video conferencing/hybrid hearing during the period 15.06.2020 to 26.02.2021) shall be listed for physical hearing, video conferencing or hybrid hearing, as the case may be.

(ii) The Registry shall list 15 numbers of final hearings matters before each Bench from 15th March, 2021 on each day (through physical court hearing/video conferencing/hybrid hearing, all inclusive).

(iii) If the number of final hearing matters is less than 15 on a particular date before any Bench, the Registry will list some matters from among those matters which were adjourned for final hearing for that date (for physical court hearing, by virtue of the Notices issued from time to time due to prevalence of COVID-19) by giving preference to the old matters in order of the date of institution of the case (to make total 15 cases for final hearing).

(iv) The rest of the cases, i.e., those physical court hearing matters which are adjourned *en bloc* (to the dates from 15th March, 2021 to 31st March, 2021, from time to time by virtue of the Notices issued by the Registry), shall be deferred to the new dates indicated as hereunder:

Present Date of Hearing	New Date of Hearing
15.03.2021	31.05.2021
16.03.2021	01.06.2021
17.03.2021	02.06.2021
18.03.2021	03.06.2021
19.03.2021	04.06.2021
22.03.2021	07.06.2021
23.03.2021	08.06.2021

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26.02.2021

24.03.2021	09.06.2021
25.03.2021	10.06.2021
26.03.2021	11.06.2021
30.03.2021	14.06.2021
31.03.2021	15.06.2021

4. Ld. Counsel/Parties are advised to go through the Tentative/Final Cause List published on the website of the NCDRC for a particular date to confirm whether their matter has been listed for final hearing on the date (for which the same was adjourned by virtue of the Notices published on the website of the NCDRC from time to time due to prevalence of COVID-19).

5. The cases so listed from 15th March, 2021 shall be heard through Physical Court Hearing by the Benches. However, the Ld.Counsel/Party (ies) shall have an option to appear through video conferencing or hybrid hearing, if they so desire(s).

6. The Registry of the National Commission shall continue to list the Cases for hearing through Video Conferencing in pursuance of the requests received from the interested Ld. Counsel/Parties in terms of the National Commission's Notices dt.2nd June, 2020, 9th June, 2020 and 26th June, 2020.

7. This issues with the approval of the Hon'ble President.

By Order



(S. Hanumantha Rao)
Joint Registrar

Copy to:

1. Sr. PPS to the Hon'ble President.
2. PS to Hon'ble Member(s) – with a request to bring the contents of the Notice to the knowledge of the Hon'ble Member(s).
3. Deputy Registrar, AR (CC), AR(Listing), AR(FA), AR(Admin.), OSDs(RP)
4. Court Masters (Non-shorthand)
5. Notice Board
6. SO (IT) – with a request to upload this Notice on the website of NCDRC.